

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VENUS GARMENTS (INDIA) LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	VENUS GARMENTS (INDIA) LIMITED
2.	Date of incorporation of corporate debtor	23/02/1999
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Chandigarh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17-117PB1999PLC022270
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: Village Hussainpura, Opp Hotel Amaltas, G.T. Road (West), Ludhiana-141008
6.	Insolvency commencement date in respect of corporate debtor	24th November, 2022 (Copy of order dated 24th November 2022 received on 25th November 2022)
7.	Estimated date of closure of insolvency resolution process	24th May 2023 (180 days from date of receipt of the order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA Navneet Gupta Reg. No.: IBBI/IPA-001/IP-P00361/2017 -18/10619 AFA Valid : upto 16 January 2023
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Add.: #1598, Level 1, Sector 22-B, Chandigarh-160022 Email: naviguptaca@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Add.: #1598, Level 1, Sector 22-B, Chandigarh-160022 Email: venus.cirp@gmail.com
11.	Last date for submission of claims	09th December 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **VENUS GARMENTS (INDIA) LIMITED** on 24th November 2022 (Copy of the order dated 24th November 2022 received on 25th November 2022).

The creditors of **VENUS GARMENTS (INDIA) LIMITED**, are hereby called upon to submit their claims with proof on or before **09th December 2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.



A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class (specify class) in Form CA-NOT APPLICABLE.

Submission of false or misleading proofs of claim shall attract penalties.

CA Navneet Gupta
Interim Resolution Professional
IBBI/IPA-001/IP-P00361/2017-18/18509



Date: 25/11/2022

Place: Chandigarh